

No. B. 13021/101/2020-DMR/Vol-VI
GOVERNMENT OF MIZORAM
DISASTER MANAGEMENT & REHABILITATION DEPARTMENT

Dated Aizawl, the 4th February, 2022

ORDER

Whereas, COVID-19 situation in Mizoram has been reviewed, and it has been observed that the numbers of COVID-19 cases have been rapidly increasing over the last few days and positivity rate is also high. Accordingly, it has now been decided with approval of competent authority that more restrictions are required to be imposed to contain the spread of COVID-19 including the Variant of Concern 'Omicron' in Mizoram;

Now therefore, the undersigned in her capacity as Chairman, State Executive Committee, and in exercise of the powers conferred under Section 22 (2) (h) & 24 (1) of the Disaster Management Act, 2005 hereby orders that the following guidelines shall be enforced with immediate effect and until further orders;

A. MEASURES TO BE IMPLEMENTED IN AMC AREA

1. It is advised to avoid movement of people during this period, including casual visit of neighbors/families including those residing in the same building block.
2. The Deputy Commissioner shall make arrangement for strict compliance and implementation of *the Operational Guideline for Containment and Surveillance Plan for Third Wave of Covid-19 in Mizoram* issued by Health & Family Welfare Department's vide Notification No.D.33011/39/2022-HFW(SOP) dated 31.01.2022.
3. The following guidelines shall be followed during this period.

Sl.No.	Activities	Condition
1	1. Educational institutions	Schools and Hostels are permitted to be opened as per the instruction issued by School Education Department for students of Class X and XII, who will be appearing for board examinations, with strict observance of COVID Appropriate Behaviour (CAB). The Standard Operating Procedures (SOP) for the same will be prepared by School Education Department which will also ensure full vaccination of the teachers/ other school officials on duty. Schools and hostels for students of class I to IX and class XI shall remain closed. Classes shall continue to be conducted in online mode. Classes in all Colleges and Institutes of higher education/ Universities shall be conducted in online mode.
	2. Training institutes	Permitted with maximum 50% seating capacity of the venue.

Sl.No.	Activities	Condition
2	Board Exam, recruitment exam, etc.	Permitted with strict observance of CAB.
3	Religious places and religious gathering.	<ol style="list-style-type: none"> 1. Religious places shall remain closed in areas declared as Red Zone as per Operational Guidelines issued by H&FW Department dated 31.01.2022. 2. No religious gatherings shall be allowed in areas declared as Red Zone. 3. In areas other than Red Zones- <ol style="list-style-type: none"> i. Worship services only during day time is permitted with maximum 50% seating capacity of the venue. Only morning prayer service is permitted. ii. Church congregation (inkhawmpui) is permitted for daytime services only: <ol style="list-style-type: none"> a) Permitted with maximum 50% seating capacity of the venue. b) Persons having COVID-19 symptoms are strictly prohibited from attending. c) Old and infirm persons having co-morbidites shall refrain from attending the congregation. iii. In view of the potential threat of spread of infection, as far as feasible recorded devotional music/ songs may be played and choir, singing groups or mass singing should not be allowed. iv. CAB shall be strictly enforced. The Local Church and concerned LLTF shall constitute CAB/SOP Implementation Committee.
4	Funeral services and wedding	Permitted with maximum 50% seating capacity of the venue or not more than 50 persons (whichever is less), with the condition that no refreshments are prepared and served.
5	1. Picnic spot	Shall remain closed.
	2. Movie theatre	Shall remain closed.
6	Public parks, Swimming pools and Zoo	Shall remain closed.

Sl.No.	Activities	Condition
7	Sports practice (indoor & outdoor)	Not Permitted.
8	Morning/evening walking and cycling exercise	1. Permitted. However, walking/cycling in a group of more than five (5) persons shall not be allowed. 2. Open gymnasium within Aizawl City shall be closed.
9	Sports competition, tournament, etc. (indoor & outdoor)	Not Permitted.
10	1. Gyms, Beauty parlours and Spas	Shall remain closed
	2. Hair cutting salons/ Barber shops	Permitted as per the guidelines stated below: 1. They must regularly sanitise their equipment and instruments. 2. Details of customers including names, addresses, contact numbers and time of visit must be recorded in a register. 3. Only upto half of seating capacity should be allowed at one time in their establishments 4. Arrangement should be made by the owners so as to ensure observance of CAB.
11	Public gathering-anniversary, birthday, etc.	1. Not permitted. 2. However, National/ State level important programmes permitted by the Government may be considered for permission with maximum 50% seating capacity of the venue or not more than 50 persons (whichever is less). 3. In view of the potential threat of spread of infection, as far as feasible recorded devotional music/ songs may be played and choir, singing groups or mass singing should not be allowed.

Sl.No.	Activities	Condition
12	Outdoor/leisure activities, picnic, outings, trekking, hiking, adventure sports etc.	Not permitted.
13	Construction works (private and Government works)	Permitted with strict observance of CAB.
14	MGNREGA, MPLAD, MLALAD, SIPMIU, Smart City.	Permitted with strict observance of CAB.
15	Quarry, Road construction, etc	Permitted
16	Farm activities (Agriculture, horticulture, Animal husbandry, fisheries, etc)	Permitted
17	Hospital, nursing home, clinic, laboratory, Blood donation and blood bank	Permitted
18	Child and women helpline service, OST center, OSC, ART centre	Permitted
19	Nutrition programme and services for infant and lactating mothers including distribution of ration from warehouses and godowns	Permitted
20	COVID-19 vaccination and other immunization programme, ambulatory services, etc	Permitted
21	Animal disease control programme, Veterinary hospital, dispensary, clinic, AI, Zoo, hatchery, Feed mill/Ran chaw and Slaughter House	Permitted
22	Bank, Non-banking financial institutions, insurance, ATM, post office and postal services	Permitted
23	Petrol/Diesel filling station and LPG distribution/godown	Permitted
24	General Distributors and godown/large storage depot	Permitted
25	1. FCS&CA Department/FCI godown	Permitted.
	2. Fair Price Shop (ration shop)	Fair Price Shop shall be opened as per the arrangement made by the concerned LLTF.
26	Dairy collection and distribution, Newspaper distribution	Permitted.

Sl.No.	Activities	Condition
27	Private security service.	Permitted.
28	Print & electronic media, telecommunication, internet service, broadcasting and cable service	Permitted.
29	Sanitation & solid waste management services, septic tank service	Permitted.
30	Operation & maintenance works under PWD, P&E and PHE and water supply (private contractor)	Permitted.
31	Loading and unloading of goods and cargo	Permitted. As per the arrangement made by the DC during night curfew period.
32	Workers of automobile dealers and workshop engaged for on road repair and maintenance services	Permitted.
33	Courier service, e-commerce and home delivery services, including intra and extra Mizoram business establishments capable of delivering goods on online orders	Permitted. Shops and business entrepreneurs are expected to conduct home delivery wherever possible.
34	Home based industries - bakery, steel fabrications, carpentry, tailoring etc.	Permitted.
35	Pharmacy/ drug stores	Permitted.
36	Hawkers stall	Permitted.
37	Seeds/sapling shops and shops selling Agriculture/ Horticulture materials.	Permitted.
38	Tourist Lodge, Hotel, Homestay and Guest House	Permitted.
39	Restaurants	Not Permitted. Only take-away/ home delivery allowed.
40	Groceries	Permitted.

Sl.No.	Activities	Condition
41	Market and other shops	<ol style="list-style-type: none"> 1. Permitted. However, in areas within Red Zone, shops will remain closed on the principle of odd and even every day. Arrangement shall be made by the Deputy Commissioner in consultation with the LLTF and Market Association leaders. 2. Commissioner/Secretary, Commerce & Industries Department shall make arrangements for New Market area in Aizawl city.ACLCA will liaise and coordinate with MIMA and assist the Govt. in enforcing SOP/ CAB within the business community. 3. Executive/ Police duty shall be detailed in usually crowded market areas to ensure observance of CAB.
42	State Government Office	<ol style="list-style-type: none"> 1. <u>Group A & B officers</u> - Head of Department/Head of Office shall make arrangement regarding attendance of their office staff, keeping in mind CAB and the need of maintaining social distancing during the pandemic. 2. <u>Group C & D staff</u> - 50% shall attend office and others shall work on online mode. This shall not apply to the officers and staff of essential duties and emergency services. A roster shall be prepared accordingly by all Secretaries, Heads of Department and/or Heads of Office. 3. Persons with Disabilities and Pregnant women employees shall be exempted from attending offices but are required to work from home. 4. No visitors shall be allowed in any offices without prior permission/ appointment. 5. Public interview for Ministers shall be suspended until further orders. 6. Heads of Department and Heads of Office shall put in place hand washing facility or hand sanitizers at the entry of office building. 7. Heads of Offices shall be responsible for proper sanitization and cleanliness in their respective offices. 8. Non-duty staff may be detailed for Executive Duty by the Deputy Commissioner.

Sl.No.	Activities	Condition
42	State Government Office	<p>9. All meetings shall preferably be done through VC mode.</p> <p><i>NOTE: Essential duties/ emergency services shall include Departments of Home, H&FW, Police, Home Guards & Civil Defense, Fire & Emergency Services, Disaster Management, District Administration, Civil Aviation, Prisons, Excise & Narcotics, Municipal Services, Forest Field Works, PHE, I&PR, P&E, FCS&CA, IF&SL, ICT and NIC.</i></p>
43	Other Government Office	<p>1) Mizoram Legislative Assembly Secretariat may make their own arrangement.</p> <p>2) Central Government Offices and Central PSUs to function as per Government of India's instruction.</p>
44	Court and Judiciary	Gauhati High Court (Aizawl Bench) and other Court may make arrangement as per order of the High Court.
45	Offices of religious denominations office	<p>Permitted with 50% of their normal office attendance.</p> <p>They shall be responsible for proper sanitization and cleanliness in their respective offices.</p>
46	Private owned company/office - consultancy services, etc.	<p>Permitted with 50% of their normal office attendance.</p> <p>They shall be responsible for proper sanitization and cleanliness in their respective offices.</p>

Sl.No.	Activities	Condition
47	Vehicle movement	<p>Vehicles shall ply within Aizawl city as per the following arrangement, for which an order will be issued by the SP (Traffic).</p> <ol style="list-style-type: none"> 1. Public Transport (City Bus, Taxi, 2-wheeler taxi etc) and Commercial Vehicles shall continue to ply as per the normal arrangement. 2. Government and private vehicles (including two wheeler): <ol style="list-style-type: none"> a. <i>Monday</i>: Nos. ending in 1&2 shall not ply. b. <i>Tuesday</i>: Nos. ending in 3&4 shall not ply. c. <i>Wednesday</i>: Nos. ending in 5&6 shall not ply. d. <i>Thursday</i>: Nos. ending in 7&8 shall not ply. e. <i>Friday</i>: Nos. ending in 9&0 shall not ply. f. There will be no restriction on Saturdays, Sundays & public holidays. 3. Commercial vehicle (City Bus, Taxi, two-wheeler taxi, etc.) drivers and handymen should scrupulously follow the following guidelines: <ol style="list-style-type: none"> a. Vehicle seats and inner portions should be regularly sanitised and they should maintain cleanliness of their vehicle. They should wear face masks while on duty and should keep a sanitizer for use of passengers. b. They are advised to get full dose of COVID-19 vaccine. c. Commercial vehicles are not allowed to carry passengers beyond the seating capacity mentioned in their registration certificate. d. There shall be no standing passengers in buses.

B. RESTRICTIONS TO BE ENFORCED OUTSIDE AMC AREA**1. Local Restrictions:**

- 1) The Deputy Commissioners shall make arrangement for strict compliance and implementation of *the Operational Guideline for Containment and Surveillance Plan for Third Wave of Covid-19 in Mizoram* issued by *Health & Family Welfare Department's* vide Notification No.D.33011/39/2022-HFW(SOP) dated 31.01.2022.
- 2) For other matters, the Deputy Commissioners shall make restrictions/regulations depending upon the local COVID-19 outbreak situation and assessment made by them.

2. Educational institutions

Schools and Hostels are permitted to be opened as per the instruction issued by School Education Department, for students of Class X and XII, who will be appearing for board examinations, with strict observance of CAB. The SOP for the same will be prepared by School Education Department which will also ensure full vaccination of the teachers/ other school officials on duty.

Schools and hostels for students of class I to IX and class XI shall remain closed. Classes shall continue to be conducted in online mode.

Classes in all Colleges and Institutes of higher education/ Universities shall be conducted in online mode.

3. Religious places and church congregation:

- 1) Religious places shall remain closed in areas declared as Red Zone.
- 2) No religious gatherings shall be allowed in areas declared as Red Zone.
- 3) In areas other than Red Zones-
 - i. Worship services only during day time is permitted with maximum 50% seating capacity of the venue. Only morning prayer service is permitted.
 - ii. Church congregation (inkhawmpui) is permitted for daytime services only:
 - a) Permitted with maximum 50% seating capacity of the venue.
 - b) Persons having COVID-19 symptoms are strictly prohibited from attending.
 - c) Old and infirm persons having co-morbidities shall refrain from attending the congregation.
 - iii. In view of the potential threat of spread of infection, as far as feasible recorded devotional music/ songs may be played and choir, singing groups or mass singing should not be allowed.
 - iv. CAB shall be strictly enforced. The Local Church and concerned VLTF shall constitute CAB/SOP Implementation Committee.

4. Market and other shops in District Headquarters:

- 1) Opening of market place/shop is permitted.

However, in areas within Red Zone, shops will remain closed on the principle of odd and even every day.

Arrangement shall be made by the respective Deputy Commissioners in consultation with the VLTF and Market Association leaders.

- 2) Executive/ Police duty shall be detailed in usually crowded market areas to ensure observance of CAB.
5. Restaurants are permitted to be open with maximum 50% seating capacity of the venue. However, arrangement should be made by the owners to avoid sharing of cups by providing separate disposable/ normal cups or packaged drinking water for each individual.

The owners should regularly sanitise their tables and chairs and shall be responsible for cleanliness of their premises.

6. Commercial vehicle (City Bus, Taxi, 2-wheeler taxi, etc.) drivers and handymen should scrupulously follow the following guidelines:

- 1) Vehicle seats and inner portions should be regularly sanitised and they should maintain cleanliness of their vehicle. They should wear face masks while on duty and should keep a sanitizer for use of passengers.
- 2) They are advised to get full dose of COVID-19 vaccine.
- 3) Commercial vehicles are not allowed to carry passengers beyond the seating capacity mentioned in their registration certificate
- 4) There shall be no standing passengers in buses.

C. RESTRICTIONS TO BE ENFORCED THROUGHOUT MIZORAM**1. Vaccination.**

For the safety of the general public, it is advisable to take COVID-19 vaccination at the earliest by all individuals (target group) free of cost from any of the Government's vaccination centres. Deputy Commissioners may ensure extensive coverage of all doses of vaccination within their respective Districts.

2. Travelling

- 1) Travelling restrictions/ screening at airport and other entry points as per advisories of Health & Family Welfare Department, Government of Mizoram issued from time to time in view of the new covid variant are to be strictly adhered to by all authorities.
- 2) Travelling on unavoidable circumstances is permitted. Private and commercial passenger vehicles can be utilized for such journey.

- 3) Vehicles mentioned above are not allowed to carry passengers beyond the seating capacity mentioned in their registration certificate. Drivers and passengers should wear face-masks at all times. Hand sanitizer should always be readily available to be used by passengers.

3. Local Restrictions

- 1) If a need is felt to impose stricter restriction within a particular locality, a written application clearly stating the justification shall be submitted to the concerned Deputy Commissioner.
- 2) LLTFs/VLTFs shall not declare any sort of restriction/ curfew/ lockdown/ Containment Area/ Restricted Area within their locality on their own.
- 3) LLTFs/VLTFs of villages/ towns traversed by highways/ roads shall not restrict movement of travelers within their locality.

4. Transportation of goods and commodities

- 1) Goods and commodities can be transported into the state without obtaining separate permission. However, registration through mCOVID19 is mandatory.
- 2) Thorough screening of transporters (driver and handyman) of goods and commodities shall resume. Persons developing symptoms during screening shall be tested using RAgT. No passengers except handymen shall be allowed in goods carriers.
- 3) Transporters (driver and handyman) of goods and commodities from outside the state shall, as per standing practice, prepare their own food on the outskirts of settlement area, and they shall leave immediately without contacting/mingling anyone after they have finished unloading their transported goods. During unloading of goods, they shall maintain a distance of at least 6 feet.
- 4) Drivers and handymen of goods carriers coming from outside the State shall not roam around for backload.
- 5) There shall be no restriction for transportation of goods outside AMC Area
- 6) Public carriers engaged by FCS & CA for transportation of ration, foodgrains, oils, etc are allowed free movement for the purpose they are engaged. However, they should invariably possess delivery order/despatch challan issued by the department authorities.
- 7) In case of emergency, the above mentioned Drivers and handymen may contact State Control Room (Toll free 1070, landline 0389-2342520, mobile 7628072785 and whatsapp 9366331931) and COVID-19 (Medical) helpline number (Toll free 102, landline 0389-2323336, 0389- 2322336 and 0389-2318336 for conveying their problems. These numbers shall be conspicuously displayed at screening points.

5. High standard of precautionary and safety measures should be adopted each and every individual. Responsibilities and duties referred to as COVID Appropriate Behaviour (CAB) are enclosed in Annexure, and all are expected to strictly adhere to it.
6. District Magistrates shall impose Night Curfew (9:00 PM to 4:00 AM) as empowered by CrPC Section 144.
7. Protocols for entry to Mizoram, quarantine, etc. shall be as issued by the Health & Family Welfare Department from time to time.
8. As per the recommendation of the State Level Expert Team on COVID-19 Management Deputy Commissioners shall declare Micro Containment Zones and other restrictions within their districts depending upon the local situation and requirement, and the orders imposed by Deputy Commissioner in the Containment Zone shall be scrupulously complied with.
9. Violation of these measures will be liable for prosecution as per the provisions of Section 51 to Section 60 of the Disaster Management Act, 2005, Section 5 of The Mizoram (Containment & Prevention of the spread of COVID-19) Act, 2020 besides legal action under Section 188 of the IPC and other legal provisions as applicable.

Sd/- Dr Renu Sharma
Chief Secretary, Mizoram & Chairman,
State Executive Committee,
State Disaster Management Authority, Mizoram.

Memo No.B.13021/101/2020-DMR/Vol-VI : Aizawl, the 4th February, 2022
















Copy to:

1. Secretary to the Governor, Mizoram.
2. Secretary to the Chief Minister, Mizoram for information.
3. P.S. to Deputy Chief Minister, Mizoram
4. P.S. to Speaker/ Ministers/ Ministers of State/Deputy Speaker/ Vice-Chairman, SPB/Deputy Govt. Chief Whip, Mizoram.
5. Home Secretary, Government of India, North Block, New Delhi-110001.
6. Sr. P.P.S to Chief Secretary, Govt. of Mizoram.
7. All Administrative Heads of Departments, Government of Mizoram.
8. Director General of Police, Mizoram.
9. Commissioner & Secretary, Mizoram Legislative Assembly.
10. Secretary of all Constitutional & Statutory Bodies, Mizoram.
11. All Deputy Commissioners, Mizoram.
12. All Superintendents of Police, Mizoram.
13. Director, I&PR for wide publicity.
14. All Chairpersons, LLTF/VLTF.
15. Controller, Printing & Stationery with 5 (five) spare copies for publication in the Mizoram Gazette.
16. Guard File.


(LALTANPUIA HNAMTE)

Deputy Secretary to the Govt. of Mizoram,
Disaster Management & Rehabilitation Department.

A set of 15 promises, we need to follow, as part of COVID Appropriate Behaviours

<p>1.  Greet without physical contact</p>	<p>2.  Maintain physical distance 2 Gaj ki Doori (6 feet)</p>	<p>3.  Wear reusable face cover or mask</p>
<p>4.  Avoid touching eyes, nose and mouth</p>	<p>5.  Maintain respiratory hygiene</p>	<p>6.  Wash hands frequently and thoroughly</p>
<p>7.  Do not chew tobacco, khaini etc. or spit in the public places</p>	<p>8.  Regularly clean and disinfect frequently touched surfaces</p>	<p>9.  Avoid unnecessary travel</p>
<p>10.  Do not discriminate against anyone</p>	<p>11.  Discourage crowd - Encourage Safety</p>	<p>12.  Do not circulate social media posts which carry unverified or negative information</p>
<p>13.  Seek information on COVID-19 from credible sources</p>	<p>14.  Call National Toll-free helpline 1075 or State helpline numbers for any queries</p>	<p>15.  Seek psychosocial support for any stress or anxiety</p>